

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 344/93 in  
O.A. NO. 2085/91

New Delhi this the 18th day of January, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Tara Chand S/O Shri Lekhi Ram,  
R/O Qr. No. 145, Type-III,  
Multistorey Quarters,  
Timarpur, Delhi.

... Petitioner

By Advocate Shri B. S. Charya though none present

Versus

1. Dr. A. K. Mukherjee,  
Director General,  
Directorate General of Health  
Services, Room No. 446,  
Nirman Bhawan, New Delhi.
2. Shri R. L. Mishra, Secretary,  
Ministry of Health & Family  
Welfare, Nirman Bhawan,  
New Delhi. ... Respondents  
Departmental Representative Shri Labh Singh Kaul,  
Section Officer present on behalf of Respondents

O R D E R (ORAL)

The Hon'ble Mr. Justice V. S. Malimath —

None appeared for the petitioner though this case was called out twice. Shri Labh Singh Kaul, Section Officer, appeared on behalf of the respondents and placed for our consideration the order dated 1.11.1993 signed by Shri Braham Dev, Under Secretary. On a perusal of the same, it is seen that the respondents have taken a decision and communicated the same to the UPSC for their concurrence. The UPSC does not seem to be inclined to agree with the proposal and, therefore, the departmental authorities are considering the other alternatives.

(b)

Thus, it is clear that the respondents have complied with the directions inasmuch as they have taken a decision and communicated the same to the UPSC. Nothing more is required to be done in these proceedings. Accordingly these proceedings are dropped.

  
( S. R. ADIGE )  
MEMBER (A)

  
( V. S. MALIMATH )  
CHAIRMAN

/as/